

BEFORE THE NATIONAL GREEN TRIBUNAL, WESTERN  
ZONE BENCH, PUNE

APPEAL NO. 20/2023 (WZ)

Harishchandra Vitthal Naik

...Appellant

*Versus*

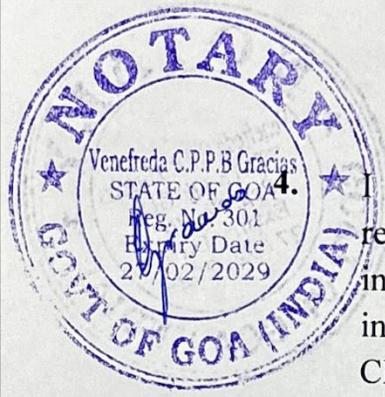
GCZMA & Ors

...Respondent

**ADDITIONAL AFFIDAVIT-IN-REPLY ON BEHALF OF  
RESPONDENT NO. 1 (GCZMA)**

I, Shri Sachin Desai, major of age, holding the post of Director, Department of Environment and Climate Change herein, having office at 4<sup>th</sup> Floor Dempo Towers, Patto, Panaji, Goa, do hereby make solemn affirmation and state as under:

1. I say that I am holding the post of Director, Department of Environment and Climate Change. I say that the term of the GCZMA expired on 27/12/2025 and the proposal for reconstitution of the GCZMA is already sent to MoEF & CC. I say that I am filing the present affidavit based on the records available with my office and that I am competent to depose in this case.
2. I say that I am filing the present Affidavit-in-Reply in view of direction contained in order dated 01.07.2025 passed by Hon'ble tribunal in the present matter.
3. I say that this Hon'ble Tribunal *vide* Order dated 01.07.2025 in the present appeal had directed the Respondent to clarify clause 4 of the conclusion contained in the report prepared and filed by the Authority.



I say that the clause 4 of the conclusion contained in the report is generic standard finding usually put by the inspecting technical team when the site is surveyed in first instance initially. I say that Authority first inspects the site of CRZ violation and thereafter conducts the inquiry in the matter and passes and detailed order. I say that the site was inspected and report was prepared pursuant to directions of the Hon'ble NGT and the inspecting team has incorporated the clause 4 as a matter of practice followed while preparing report and the same may be overlooked by this Hon'ble Tribunal.

5. I say that in the present matter the Authority has already considered the legality of the structures in the order dated 15/03/2023 which is subject matter of the Appeal.
6. I say that the directions of this Hon'ble Tribunal contained in order dated 01.07.2025 have been duly complied with.
7. I say that what has been stated in Paras 1 to 6 are true to my own knowledge and/or are based on documents/records available with the Respondent and the contents of the same are true and correct and nothing material has been concealed herein.

Solemnly Affirmed on Oath  
Place: Panaji, Goa.  
Date: 12.01.2026

DEPONENT



Solemnly affirmed before me

Sachin S. Dessai

Who is identified before me by

\_\_\_\_\_ At Calangute - Goa

Sr. No. 022/01/2026

Date. 12/01/2026

Venefreda C.P.P.B Gracias  
Advocate & Notary Goa State